COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 533 of 2016 IN
DFR No. 2882 of 2016

Dated: 21st November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Jhajjar Power Ltd. . ….Appellant(s)
Vs.
Tata Power Delhi Distribution Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant(s) : Mr. Ramanuj Kumar
Mr. Pranoy Vyas

Counsel for the Respondent (s) : Mr. Vaibhav Choudhary
Mr. Alok Shankar for R-1

ORDER

IA No. 533 of 2016
(Appl. for condonation of delay)

There is 12 days delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. We have heard learned counsel for the parties and perused the explanation offered by the Appellant.

Having heard learned counsel and on a perusal of the Application, we are of the opinion that the delay deserves to be condoned. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the Appeal and list the matter for Admission on ***19.12.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/kt